

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1155/95
MA-2412/96

New Delhi this the 21st day of November, 1996.

Hon'ble Shri K. Muthukumar, Member(A)
Hon'ble Shri T.N. Bhat, Member(J)

Government of National
Capital Territory of Delhi, through
the Executive Engineer,
Flood Control and Drainage
Division No.III, Mughal Band,
Behind Shanti Van,
New Delhi-2. Applicant

(through Ms. Manisha, proxy counsel for Mrs. Avnish
Ahlawat, counsel for applicants)

versus

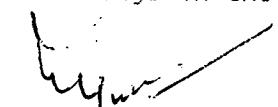
1. Shri Hari Singh,
C/o Delhi Prashasan Vikas
Vibhag Employees Union,
Aggarwal Bhavan,
G.T. Road, Tis Hazari,
Delhi. Respondents
2. Shri R.L. Chugh,
Presiding Officer,
Industrial Tribunal No.III,
Delhi. Respondents

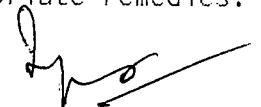
(through Shri Ashok - None present)

ORDER(ORAL)
by Hon'ble Sh. K. Muthukumar, Member(A)

MA-2412 is an application to withdraw the
Original Application No.1155/95. The prayer made in the
misc. application is allowed. Accordingly the O.A. is
dismissed as withdrawn.

The learned proxy counsel for the applicant
submits that the applicant had already initiated
proceedings in the High Court for appropriate remedies.


(T.N. Bhat)
M(J)


(K. Muthukumar)
M(A)

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